

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

11260 - 11296  
No. \_\_\_\_\_ / F. 5(1)/2023

Dated, Delhi the \_\_\_\_\_

06 FEB 2023

Sub:- Direct recruitment to the Delhi Higher Judicial Services-reg.

Copy forwarded for information and necessary action to :-

1. The Officer In-charges, Administration I,II,III, Accounts, General Branch, Vigilance, Purchase Cell, Pool Cars, Library, Record Rooms, Copying Agencies, Web-site Committee(Hindi/English) and Computer Section, Tis Hazari Courts, Delhi.
2. The Administrative Civil Judge, (Central), Tis Hazari, Courts, Delhi.
3. The Sr. AO(J) / AO(J), Administration-I,II,III, Vigilance, Recruitment Cell, Filing Section, Accounts Branch, Fine & Audit Section, Care-Taking Branch, Computer Branch, I.T.Cell, Protocol Branch, LAC Branch, R & I Branch, 'LAYERS', Vulnerable Witness Deposition Complex(VWDC) and ACR Cell, Central District, Tis Hazari Court, Delhi.
4. The Accounts Officer, Accounts Branch, Central District, Tis Hazari Courts, Delhi.
5. The P.S. to Ld. Principal District & Sessions Judge(HQs), Room No. 302-A, Tis Hazari Courts, Delhi.
6. The Reader to Ld. Principal District & Sessions Judge(HQs), Delhi
7. The 'LAYERS' Section, for uploading on 'LAYERS'.

(Kaveri Baweja)

District Judge (Commercial Court)-07  
Officer In-charge Judicial Branch ( Central )  
For Principal District & Sessions Judge(HQs),  
Delhi

HIGH COURT OF DELHI : NEW DELHI

MOST IMMEDIATE

No. \_\_\_\_\_/G-1/Gaz/DHC/2023

Dated :

From :  
The Registrar General,  
High Court of Delhi,  
New Delhi-110003.

To,  
The Principal District & Session Judge (HQ),  
Tis Hazari Courts,  
Delhi.

Sub : Direct recruitment to the Delhi Higher Judicial Services - reg.

Sir,

Please find enclosed copy of Notification no. F.1/10/2022-Judl/Suptlaw/213-220 dated 31.01.2023 received from the Principal Secretary (Law, Justice & L.A), Government of NCT of Delhi, appointing 32 candidates as members of the Delhi Higher Judicial Service against permanent posts in temporary capacity in order of merit on a probation period of two years w.e.f. the date they assume the charge of their offices.

You are requested to administer them oath in accordance with the instructions issued from time to time on the subject of Oath of Allegiance to the Constitution of India and send the same to this Court along with their joining reports. The newly appointed officers may also be asked to report to the Chairperson, Delhi Judicial Academy, for their mandatory training.

Yours sincerely,

Sd/-  
(Ravinder Dudeja)  
Registrar General

Encl. No. 937-39 /G-1/Gaz/DHC/2023

Dated, the 02/02/2023

Copy forwarded for information and necessary action to :-

1. The Chairperson, Delhi Judicial Academy, Dwarka Integrated Complex, Sector-14, Dwarka, Delhi, along with a copy of notification referred to above with the request that the above newly recruited officers of Delhi Higher Judicial Service may be imparted requisite training as per approved induction training programme

2. The Principal Secretary (Law, Justice & L.A.), Govt. of NCT of Delhi, 8th Level, C-Wing, Delhi Secretariat, I.P. Estate, New Delhi - 110002

3. Officers concerned along with a copy of notification with the request to report to the Principal District & Sessions Judge (HQ), Tis Hazari, Delhi.

Joint Registrar (Gaz-IA)

(TO BE PUBLISHED IN DELHI GAZETTE PART-IV EXTRA-ORDINARY)  
 GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
 DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS  
 8<sup>th</sup> LEVEL, C-WING, DELHI SECRETARIAT, I.P. ESTATE,  
 NEW DELHI-110002

No.F.1/10/2022-Jud./Supplaw/213-22-0

Dated 31.01.2023

**NOTIFICATION**

No.F.1/10/2022-Jud./Supplaw/213-22-0 : In pursuance of the provisions of Rule 12 of the Delhi Higher Judicial Service Rules, 1970, as amended up to date, the Lt. Governor of the National Capital Territory of Delhi, in consultation with the High Court of Delhi, is pleased to appoint the following candidates as member of the Delhi Higher Judicial Service against permanent posts in temporary capacity in order of merit on a probation period of two years w.e.f. the date they assume the charge of their offices.

S.No	Name (Mr./Ms.)	S.No	Name (Mr./Ms.)
1	Mr. Shankar Narayanan	17	Mr. Munish Bansal
2	Mr. Ankit Mehta	18	Mr. Vikram Bell
3	Mr. Neeraj Sharma	19	Ms. Pooja Jain
4	Mr. Sachin Mittal	20	Mr. Sumit Dalal
5	Mr. Murari Singh	21	Mr. Mayank Garg
6	Mr. Abhishek Goyal	22	Mr. Mohammad Ehtesham
7	Ms. Priyanka Bhagat	23	Mr. Yadvender Singh
8	Mr. Ankur Jain	24	Mr. Anil Kumar Paswan
9	Mr. Anil Kumar Chandel	25	Mr. Sachin Sood
10	Ms. Gunjan Gupta	26	Mr. Abhishek Srivastava
11	Mr. Atul Ahlawat	27	Mr. Manoj Kumar Sharma
12	Mr. Shiv Kumar	28	Mr. Vikas Garg
13	Mr. Amit Behrawal	29	Mr. Sandeep Kumar Sharma
14	Mr. Abhitoosh Pratap Singh Rathore	30	Mr. Somtra Kumar
15	Mr. Jiten Mehra	31	Mr. Rahul Bhatia
16	Ms. Shilpi M Jain	32	Mr. Deepanker Mohan

2. The above appointment is on purely provisional basis, and subject to the verification of character and antecedents of the candidate from the concerned authorities and verification of their caste certificate/PH category certificate, where ever applicable. If the verification reveals that the claim to belong to Scheduled Caste and Scheduled Tribe or Physically Handicapped

category, as the case may be, is false, the services will be terminated forthwith without assigning any further reasons and without prejudice to such further action as may be taken under the provisions of the Indian Penal Code for production of false certificate.

3. The above appointment shall be subject to the provisions of the Delhi Higher Judicial Service Rules, 1970 as amended up to date and other orders/instructions as may be applicable to the officers of the Delhi Higher Judicial Service from time to time.
4. The post carries the scale of pay of members of the Delhi Higher Judicial Service Rs.131100 - 218800 in level 13A of matrix of 7<sup>th</sup> CPC Revised Corresponding Pay matrix and Pay Level plus allowances as admissible under the Rules.
5. Further the appointment of Mr. Murali Singh (at Sl. No. 5) and Mr. Mayank Garg (at Sl. No. 21) to DHJS would be subject to the outcome of W/P(C) No. 703/2023 titled "Sudheep Raj Saini Vs. High Court of Delhi & Ors.
6. The appointment of the selected candidates would also be subject to the outcome of W/P(C) No.15705/2022 titled "Ashish Rastogi vs. Hon'ble High Court of Delhi".

By order and in the name of the  
Lt. Governor of the National  
Capital Territory of Delhi,



(Bharat Parashar)  
Principal Secretary (Law, Justice & LA)

No.F.1/10/2022-Judl/Suptlaw/ 213-220

Dated 31.01.2023

Copy forwarded for information and necessary action to:

1. The Secretary to the Govt. of India, Ministry of Home Affairs, New Delhi.
2. The Secretary to the Govt. of India, Ministry of Law & Justice (Department of Justice), Jaisalmer House, New Delhi.
3. The Registrar General, High Court of Delhi, New Delhi w.r.t. his D.O. letter No. No.7103/DHC/Gaz-IVDR-DHJS/2022 dated 08.12.2022.
4. The Principal District & Sessions Judge (HQ), Delhi, Tis Hazari Courts Complex, Delhi.
5. The Special Secretary (GAD/Coord.), Govt. of NCT of Delhi (in duplicate along with Hindi version of the same) for publication in Delhi Gazette (Extra-Ordinary Part-IV) with the request that five copies of Gazette may be sent to this department for official use.
6. The Controller of Accounts, Govt. of NCT of Delhi, Delhi.
7. Officers concerned through the Registrar General, High Court of Delhi, New Delhi
8. Guard file.



(Bharat Parashar)  
Principal Secretary (Law, Justice & LA)